

ITEM NO.15

COURT NO.6

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos.10744-10745/2019

(Arising out of impugned final judgment and order dated 14-02-2019 in WP No.15661/2018, 14-02-2019 in WP No.11767/2018 passed by the High Court Of Judicature At Madras)

M/s. CEE CEE AND CEE CEES

Petitioner(s)

VERSUS

K. DEVAMANI &amp; ORS.

Respondent(s)

Date : 03-12-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MS. JUSTICE INDU MALHOTRA

Counsel for the Parties:

Mr. Mahesh Jethmalani, Sr. Adv.  
Mr. Ankur Mittal, AOR  
Ms. Nidhi Mittal, Adv.  
Mr. U.C. Mittal, Adv.  
Ms. Aishwarya Pandey, Adv.

Mr. S. Thananjayan, AOR  
Mr. K. Balu, Adv.  
Ms. Promila, Adv.

Mr. R. Venkataramani, Sr. Adv.  
Mr. V. G. Pragasam, AOR  
Mr. S. Prabu Ramasubramanian, Adv.  
Mr. S. Manuraj, Adv.  
Mr. Yashraj Singh Bundela, Adv.  
Mr. Praveen Vignesh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Mahesh Jethmalani, learned Senior Advocate in support of the petition, Mr. R. Venkataramani, learned Senior Advocate for the State, and Mr. S. Thananjayan, learned Advocate for the respondent - original writ petitioner.

**Order reserved.**

**(MUKESH NASA)  
COURT MASTER**

**(SUMAN JAIN)  
BRANCH OFFICER**